CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI
REGIONAL BENCH

Service Tax Appeal No. 88956 of 2018

(Arising out of Order-in-Original No. 003/COM/ADJ/GOA/CGST/18-19 dated 29.06.2018 passed by Commissioner of Central Goods & Service Tax, Goa.

M/s. Tevapharma India Pvt Ltd **Appellant**
100% EOU R&D Unit, Plot No.1,
Phase-I-A, Verna Indl. Estate,
Verna Salcette, Goa

Vs.

Commissioner of C.E. & S.T., Goa **Respondent**
ICE House, EDC Complex,
Panaji, goa 403 001.

Appearance:

None for the Appellant
Shri D.M. Shinde, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86003/2021**

Date of Hearing: 17.03.2021
Date of Decision: 17.03.2021

PER: BENCH

When the matter was called for hearing today, the learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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